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Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No. 163 / 2009-Customs (N.T.)**

New Delhi, dated the 30th October, 2009.  
8 Kartika, 1931 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Central Excise and Service Tax, Hyderabad-II to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on,-

- (i) the Commissioner of Customs (Air Cargo - Import), Chennai
- (ii) the Commissioner of Customs (Port-Import), Chennai and
- (iii) the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra

for the purpose of adjudicating the matters relating to Show Cause Notices pertaining to M/s. Vuppalamritha Magnetic Components Limited, 7013, Emerald House, S.D.Road, Secundrabad - 500 003 and others issued vide, F.No. VIII/26/34 & 35/2008-HRU, dated the 30th July, 2009, by the Additional Director General, Directorate of Revenue Intelligence, Zonal Unit, Chennai.

[F.No. 437/112/2009-Cus.IV]  
(Navraj Goyal)

Under Secretary to the Government of India